

**ORDER**

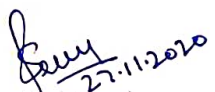
Re: **Situation arising due to outbreak of the Novel Coronavirus (COVID-19)**

In continuation of Order No. 22/RG/Spl./Misc. dated 17.05.2020 and the subsequent orders issued in relation thereto; considering the prevailing pandemic situation due to outbreak of the novel coronavirus (COVID-19) in the States of Punjab, Haryana and UT Chandigarh and with a view to ensure the safety of the Hon'ble Judges, Advocates, Staff and litigants; the Hon'ble Administrative Committee has resolved that all the cases already fixed/listed from 28.11.2020 to 23.12.2020 shall be adjourned by NIC for the dates mentioned herein below and all interim orders passed in the said cases shall continue till the next date of hearing.

<b>Date Fixed</b>	<b>Next Date of Hearing</b>
28.11.2020 to 01.12.2020	03.03.2021
02.12.2020	04.03.2021
03.12.2020	05.03.2021
04.12.2020	08.03.2021
05.12.2020 to 07.12.2020	09.03.2021
08.12.2020	10.03.2021
09.12.2020	12.03.2021
10.12.2020	15.03.2021
11.12.2020	16.03.2021
12.12.2020 to 14.12.2020	17.03.2021
15.12.2020	18.03.2021
16.12.2020	19.03.2021
17.12.2020	22.03.2021
18.12.2020	23.03.2021
19.12.2020 to 21.12.2020	24.03.2021
22.12.2020	25.03.2021
23.12.2020	26.03.2021

2. The cases which have been listed after 24.03.2020 through mentioning and had been adjourned to various dates in the month of December, 2020 shall be taken up on the dates already fixed.
3. All the cases which are fixed from 28.11.2020 to 23.12.2020 and have been adjourned as above through NIC, the learned counsel may request for moving an application for preponement of the said cases through online mentioning, in case of urgency.

BY ORDER OF HON'BLE THE CHIEF JUSTICE.

  
(Sanjiv Berry)  
Registrar General  
27.11.2020